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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHBAD BENCH
ALLAHABAD

Dated: this the 25th day of August 2008

Contempt Petition No. 35 of 2008
IN
Original Application No. 384 of 2006

Hon'ble Mr. A.K. Gaur, Member (J)
Hon'ble Mrs. Manjulika Gautam Member (A)

Manoj Kumar Sharma, S/o late Sri V.K. Sharma, R/o Mohalla 77,
New Dasti, Lall-pura (Sabun Godam), Meerut.

...Applicant

By Adv : Shri Ram Mohan

V E R S U S

1. Smt. Neelan Srivastava, posted as Chief Post Master General, U.P. Lucknow Circle.
2. H.P. Singh, posted as Senior Superintendent of Post Office, Meerut Cantt. Meerut Division, Meerut.

By Adv : Shri S. Srivastava ...Respondents.

O R D E R

By Hon'ble Mr. A.K. Gaur, JM

Heard Shri R. Mohan learned counsel for the applicant and Sri S. Srivastava learned counsel for the respondents.

2. It is seen from the record that this Tribunal vide order dated 27.07.2007 passed the following orders: -

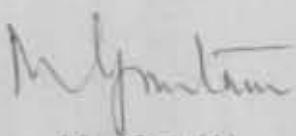
"For the aforesaid reasons, the O.A. is finally disposed of and the impugned communication dated 21.05.2004 is quashed with direction to respondent No. 3 to ensure that the case of the applicant for compassionate appointment is reconsidered once more in the light of relevant guidelines within a period of four months from the date of certified copy of this order is produced before him and he is informed about the result of such reconsideration. No order as to costs."

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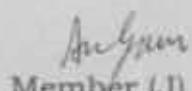
2. We have gone through the supplementary affidavit filed by the respondents. According to the respondents the case of compassionate appointment of the applicant has already enlisted for consideration on the next Circle Relaxation Committee as per order of respondent No. 1 i.e. Chief Post Master General, U.P. Circle, Lucknow and the next meeting of the Circle Relaxation Committee will be held on receipt of approved vacancy from Directorate, Department of Posts India, New Delhi and it is not possible to reconsider the case of the applicant when the vacancies are not available before the Circle Relaxation Committee under relaxation quota.

3. As per order and direction given by this Tribunal the case of the applicant has been reconsidered and ordered that the compassionate appointment of the applicant will be reconsidered by the Circle Relaxation Committee in the next meeting held on receipt of approved vacancy from Directorate, Department of Posts India, New Delhi. In view of the said statement we find that the respondents have not at all wilfully disobeyed the direction of this Tribunal. Accordingly, the Contempt Petition is dismissed. Notices issued to the respondents are discharged. However, if the applicant is still aggrieved he may approach appropriate forum for redressal of his grievance.



Member (A)

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Member (J)